consumers cooperatives organised under the Centrally Sponsored Scheme in 1963-64 and 1964-65 is laid on the Table of the House. [*Placed in Library, see* No. LT-4039/65]. Information with regard to the organisation of consumer stores outside the centrally sponsored scheme is not readily available

Motor Vehicles Act

1418. **Shri Wadiwa:** Will the Minister of **Transport** be pleased to refer to the reply given to Starred Question No. 491 on the 5th March, 1963 and state the progress made in the matter of amending the Motor Vehicles Act, 1939 regarding time limit for filing an application for compensation before a Motor Accidents Claims Tribunal?

The Minister of Transport (Shri Raj Bahadur): It is proposed to include in the next Motor Vehicles Amendment Bill a provision to raise suitably the time limit of sixty days for filing an application for compensation before a Motor Accidents Claims Tribunal.

Foodgrains Stocks in Govt. Godowns

1419. **Shri Shree Narayan Das:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that recently there has been depletion of foodgrain stocks in most Government godowns;

(b) if so, the reasons therefor; and

(c) what have been the demands and supplies of foodgrains for the months of February and March, 1965?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). Due to a bad rice crop in 1962-63 and two successive bad wheat crops during 1962-63 and 1963-64, prices of foodgrains during 1964 went up steeply and demand for distribution of Government foodgrains increased. This necessitated issues on a larger scale from Government godowns and led to depletion of stocks in most of the Government godowns.

(c) The requirements of each State are examined in consultation with the State Governments and supplies are arranged keeping in view the needs of all the States and the overall availability of foodgrains with the Central Government. During February 1965, a little over 6 lakh tonnes of foodgrains were issued from Central stocks. The demand was much larger. Complete figures for the month of March are not yet available.

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12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Continuance of President's Rule in Kerala

Shri Narendra Singh Mahida (Anand): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

> "The reported decision of the Government to continue President's Rule in Kerala."

The Minister of Home Affairs (Shri Nanda): Sir, to enable me to make a definite statement on the subject, I would request that I may be given a little more time, maybe two or three days, maybe three days, till Friday.

Mr. Speaker: He may answer it on Friday.

Shri Hem Barua (Gauhati): Sir, I wrote to you this morning about a very important matter.

Mr. Speaker: He will get that information.

Shri Hem Barua: It is about the Chinese Embassy in New Delhi chal-

lenging the statement of our Home Minister made on the floor of this House.

Mr. Speaker: I have said that he will get that information.

Shri Hem Barua: I have already got it.

Mr. Speaker: This could not be raised in this manner; he may kindly resume his seat. I cannot answer in this manner.

12.02 hrs.

RE. POINT OF PRIVILEGE

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय मेरा विशेषाधिकार का प्रश्न नियम संख्या 222 के अन्तर्गत है ।

अध्यक्ष महोदय : मैं ने आपको इजाजत नहीं दी । आप बैठ जाइये ।

श्री मधु लिमये : वह मैं ने कल दे दिया था । इसलिये दिया था कि आप उस पर विचार कर सकें । साढ़े दस बजे मैं आपसे मिलने आया था, तब आपने कहा था कि आपने उसे देखा नहीं है ।

अध्यक्ष महोदय : अब मैं ने देख लिया है । आप बैठ जाइये ।

श्री मधु लिमये : आप ने मुझे इसका मौका ही नहीं दिया कि मैं अपनी बात आप के सामने रख सकूं । अगर मौका देते तो मैं आपको बतलाता कि यह कैसे विशेषाधिकार का प्रश्न बनता है । इसके लिये आप मुझे कुछ निवेदन करने की इजाजत दीजिये ।

अध्यक्ष महोदय : अब माननीय सदस्य बैठेंगे या नहीं ।

श्री मधु लिमये : इस विषय पर कल श्री शास्त्री ने जो बयान दिया था उस के विपरीत बातें राज्य सभा में हुई हैं । श्री डाह्याभाई पटेल ने जो बातें कही थीं . . .

अध्यक्ष महोदय : अब इस मामले में इस हाउस को फैसला करना होगा । मैं बार बार कह रहा हूं कि माननीय सदस्य बैठ जायें लेकिन मेरे कहने के बावजूद वह अपनी बातें कहे जाते हैं । यह बात कभी नहीं चल सकती और न हाउस का अनुशासन इस तरह से चलेगा कि कोई मेम्बर जब चाहे खड़ा हो जाये और जितनी देर चाहे बोलता चला जाये । मैंने उन से कहा बैठो, बैठो, बैठो । मैं ने कहा कि मैं ने नामंजूर किया है और वह कहते हैं कि मुझे मौका नहीं दिया गया, वह खड़े हो जाते हैं और बोले चले जाते हैं । मैं इसकी इजाजत नहीं दे सकता । अगर हाउस चाहे तो वह ऐक्शन ले सकता है ।

श्री रामेश्वरानन्द (करनाल) : अब तो वह बैठ गये आपके कहने पर ।

अध्यक्ष महोदय : अब आप बैठ जाइये । आप उनकी वकालत करने के लिये खड़े हो गये । जब मैं खड़ा हूं उस वक्त भी वह नहीं बैठते ।

श्री रामेश्वरानन्द आपके खड़े होते ही वह बैठ गये ।

अध्यक्ष महोदय : मेरे खड़े होते ही वह नहीं बैठ गये ।

श्री रामेश्वरानन्द : जैसे ही आपने कहना प्रारम्भ किया वह बैठ गये ।

अध्यक्ष महोदय : जब मैं खड़ा हूं उस समय भी दो सदस्य खड़े हैं । आप को क्या किया जाये ।

Mr. Speaker: I leave it here just now but that should not happen again.

Shri Kandappan (Tiruchengode): Sir, I have got a very important submission to make before you proceed further.

Mr. Speaker: Not in this manner; it cannot be taken like this. I should not be taken unawares; unless he writes to me, I will not allow it. Papers to be laid.